

(d) if so, the decision taken by the circle thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir, a proposal was received from the local M. P.

(b) On examining the proposal, opening of sub post office at Dombosora was found not justified because its workload was found to be 1 hour 20 minutes as against minimum of 5 hours required for its upgradation into departmental sub office.

(c) and (d) Yes, Sir, proposals were received for opening sub post offices at (1) Railway Station Gunupur (2) Koraput Baiguma (3) Malkangiri Bazar (4) Gandhi Chowk, (5) Kotpur Bazar and (6) Sadashiv Pur Bazar, which were found justified and their opening will be considered after the economy orders banning the creation of posts is vacated and subject to availability of funds.

Criteria to Denotify Private Industrial Units as Undertakings by Government

4226. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) what is the criteria to take any private industrial unit as an undertaking by the Government and what is the criteria to denotify it ;

(b) after denotifying a unit, how Government justifies its investment during the period of undertaking ;

(c) how many units have been denotified till 31st March, 1985 and how many workmen are jobless ; and

(d) whether Government propose to review the position regarding further survival of those unit ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The

management of any industrial undertaking can be taken over by the Government in terms of the provisions of section 18A, 18AA and 18FA of the Industries (Development and Regulation) Act, 1951. The criteria for denotification of any industrial undertaking has been laid down in the policy guidelines on sick industries issued by the Government in October, 1981. The salient features of these guidelines were furnished in reply to Lok Sabha Unstarred Question No. 204 on 23.1.1985.

(b) Normally on capital investment is made by the Government in taken over units until decision is taken to nationalise such units. Marginal investments made on repair and maintenance are primarily to maintain the operations of such units and to prevent their closure.

(c) The following three industrial undertakings which were being managed under the provisions of the Industries (Development and Regulation) Act have been denotified till 31st March, 1985.

Name of the undertaking	No. of Workers
1. Carter Pooler and Company Pvt. Ltd., Calcutta	400
2. Containers and Closures Limited, Calcutta	828
3. Indian Rubber Mfrs. Limited, Calcutta	572

(d) Government have no such proposal under consideration at present.

[*Translation*]

Use of Hindi in Kanpur Telephones Department

4227. SHRI NARESH CHANDRA CHATURVEDI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether despite Government orders, most of the official work in Kanpur Telephones Department is being done in English ;

(b) whether it is also a fact that recently at the time of inauguration of the electronic system in Kanpur, the entire work such as